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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.No.356/2003 in O.A.No.590/2002

Monday, this the 5th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Krishna Kumari
working as TGT
Govt. Sr. Sec. School for Blind Boys
Sewa Kutir, Kingsway Camp, Delhi
2. Sumitra Devi
working as TGT
After Care Home, Narela, Delhi
3. Hem Lata Negi
working as TGT, SMRC Delhi Gate, Delhi
4. Kaushalaya Aneja
working as TGT, Asha Kiran Avantika
Rohini, Delhi
5. Jagram Meena
working as TGT
Children Home for Boys,
Kasturba Niketan
Lajpat Nagar, Delhi
6. Sachida Nand
working as TGT
Children Home for Boys,
Narela, Delhi
7. Gulab Singh
working as TGT
Govt. Sr. Sec.School for Blind Boys
Sewa Kutir,
Kingsway Camp, Delhi

...Applicants

(By Advocate: Shri S.K.Rungta)

Versus

1. Union of India through Secretary
Ministry of Finance,
Deptt. of Expenditure
(Impelementation Cell)
Bikaji Cama Place, New Delhi
2. Chief Secretary
Govt. of NCT of Delhi,
Delhi Secretariat
IP Estate, IG Stadium
New Delhi
3. Secretary-cum-Director
Deptt. of Social Welfare
Govt. of NCT of Delhi
Kasturba Gandhi Marg, New Delhi


...Respondents

O R D E R (ORAL)

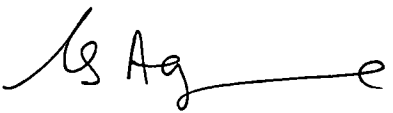
Justice V.S. Aggarwal:

Learned counsel for review applicant states that the case of the review applicant (Shri Gulab Bagh - applicant - No.7) was different from the others and inadvertently, he joined along with other applicants, which he should not have done. In that backdrop, it is stated that Shri Gulab Singh - review applicant - may be permitted to file a separate application. Allowed as prayed.

2. Subject to aforesaid, RA is dismissed as withdrawn.


(S. K. Naik)
Member (A)

/sunil/


(V.S. Aggarwal)
Chairman